

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC-1": DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER

ITA.No.6024/Del./2018
Assessment Year 2010-11

Ankit Gupta D-72, Freedom Figher Enclave, IGNOU Road, Neb Sarai, New Delhi. PAN No. AJMPG8474B (Appellant)	vs.	ITO Ward 32(2) E-2, Block, Civic Centre, New Delhi. (Respondent)
---	-----	--

For Assessee :	Shri P.C. Parwal, CA
For Revenue :	Shri Prakash Dubey, Sr. DR

Date of Hearing :	06.01.2021
Date of Pronouncement :	06.01.2021

ORDER

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-11, New Delhi dated 18.06.2018 for AY 2010-11.

2. Ld. Counsel for assessee submitted that assessee has settled the matter under Vivad se Vishwas Scheme, 2020 and Form No. 1 & 2 have been issued. He has, therefore, submitted that appeal of assessee may be dismissed as withdrawn, subject to issue of Form No. 3.

3. In view of the above, the appeal of assessee stands disposed of in terms above, subject to issue of Form No. 3 in favour of the assessee.

Order pronounced in the open Court on 06.01.2021.

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 06.01.2021
*Kavita Arora

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches : Delhi.